

(c) whether there is any fresh proposal to raise a special Cadre for this service ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

#### PAPERS LAID ON THE TABLE

12.08 Hrs.

RULES FOR THE ASSESSMENT AND COLLECTION OF TAX ON ADVERTISEMENTS NOT BEING ADVERTISEMENTS PUBLISHED IN NEWSPAPERS BY THE NAGAR MAHAPALIKA, ALLAHABAD, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri Satya Narain Sinha, I beg to lay on the Table—

- (1) A copy of the Rules for the assessment and collection of tax on advertisements not being advertisements published in newspapers, by the Nagar Mahapalika Allahabad, published in Notification No. 180-B/XIC-27MT-61 in Uttar Pradesh Gazette dated the 9th February, 1968, under sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

- (2) A statement showing reasons for delay in laying the above Notification (Hindi and English versions). [*Placed in Library. See No. LT-1752/68.*]

NOTIFICATIONS UNDER THE CUSTOMS ACT AND THE CENTRAL EXCISES AND SALT ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 58 of the Central Excise and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Drawback (General) Ninety-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1463 in Gazette of India dated the 10th August, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Ninety-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1464 in Gazette of India dated the 10th August, 1968.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Ninety-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1465 in Gazette of India dated the 10th August, 1968.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Ninety-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 1466 in Gazette of India dated the 10th August, 1968. [*Placed in Library, See No. LT-1753/68.*]

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 1455 published in Gazette of India dated the 1st August, 1968.
- (ii) G.S.R. 1467 published in Gazette of India dated the 10th August, 1968.
- (iii) G.S.R. 1468 published in Gazette of India dated the 10th August, 1968.
- (iv) G.S.R. 1469 published in Gazette of India dated the 10th August, 1968.
- (v) G.S.R. 1470 published in Gazette of India dated the 10th August, 1968, containing corrigendum to G.S.R. 1212 dated the 29th June, 1968.

[Shri K. C. Pant]

- (vi) G.S.R. 1471 published in Gazette of India dated the 10th August, 1968, containing corrigendum to G.S.R. 1217 dated the 29th June, 1968, [Placed in Library, see No. LT-1754/68.]
- (3) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 3A of the Uttar Pradesh Sales Tax Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions) :—
- (i) Notification No. ST-78-A/X-902(9)-61, published in Uttar Pradesh Gazette dated the 1st February, 1968.
- (ii) Notification No. ST-747/X-950(22)-67, published in Uttar Pradesh Gazette dated the 1st March, 1968.
- (iii) Notification No. ST-247/X-900(12)-68, published in Uttar Pradesh Gazette dated the 1st April, 1968.
- (iv) Notification No. ST-1022/X-902(8)-65, published in Uttar Pradesh Gazette dated the 1st April, 1968.
- (v) Notification No. ST-1377/X-902(8)-65 published in Uttar Pradesh Gazette dated the 1st April, 1968.
- (vi) Notification No. ST-1920/X-950(1)-64, published in Uttar Pradesh Gazette dated the 1st May, 1968.
- (vii) Notification No. ST-1921/X-950(1)-64 published in Uttar Pradesh Gazette dated the 1st May 1968. [Placed in Library, See No. LT-1755/68.]
- (4) A copy of the U.P. Sales Tax (Amendment) Rules, 1968, published in Notification No. ST-615/X-948(3)-1967 in Uttar Pradesh Gazette dated the 24th February, 1968, under sub-section (5) of section 24 of the Uttar Pradesh Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th

February 1968 as varied by the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(5) A statement showing reasons for delay in laying the Notifications mentioned at items (3) and (4) above (Hindi and English versions). [Placed in Library, See No. LT-1755/68.]

#### LOKPAL AND LOKAYUKTAS BILL

MOTION *Re* : APPOINTMENT OF RAJYA SABHA MEMBER TO JOINT COMMITTEE

SHRI TENNETI VISWANATHAM  
(Visakhapatnam) : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the resignation of Shri Awadeshwar Prasad Sinha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the resignation of Shri Awadeshwar Prasad Sinha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted*

12.10 Hrs.

JUDGES (INQUIRY) BILL—*contd.*

Clause 6—*contd.*

MR. SPEAKER : We shall now take up further clause-by-clause consideration of